

THE HIGH COURT OF MADHYA PRADESH**M.Cr.C. No.19691/2020****Indore dated :03/07/2020**

Shri Peyush Jain, learned counsel for the applicant.

Shri Pranay Joshi, learned Panel Lawyer for the respondent /State.

Heard. Case diary perused.

This is first application filed under Section 439, Cr.P.C for grant of bail in connection with Crime No.626/2019, registered at Police Station-Sendhwa Gramin, District-Barwani concerning offence under Sections 394 and 120-B of the IPC.

After arguing at length on the merits of the case, learned counsel for the applicant seeks leave of this Court to withdraw the present application filed under Section 439 of the Cr.P.C.

Prayer is allowed.

Accordingly, the present application is dismissed as withdrawn.

(S.K. Awasthi)
Judge

skt